

ELECTION COMMISSION OF INDIA

NIRVACHAN SADAN, ASHOKA ROAD, NEW DELHI-110001

No. 100/MP-LA/2020-(Bye)

Dated: 30th October, 2020

ORDER

Whereas, the Commission had issued a Notice No. 100/MP-LA/2020-(Bye), dated 24th October, 2020 to Sh. Mohan Yadav, Minister, Higher Education Department, Madhya Pradesh Government for violation of the provisions contained in Para (1) and Para (2) of Part I of 'General Conduct' of Model Code of Conduct for the Guidance of Political Parties and Candidates; and

2. Whereas, the Commission has received your reply to the aforesaid Notice on 25th October, 2020; and

3. Whereas, you, in his aforesaid reply, have *inter-alia* submitted the following;

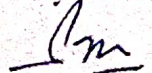
आयोग द्वारा प्रेषित नोटिस असात्य एवं ग्राहक जानकारी के आधारों पर प्रेषित है तथा प्रथम दृष्टया निरस्त किये जाने योग्य है। उचित ट्रांसक्रिप्ट की मूल विडियो विलप उपलब्ध नहीं करवाई गई है तथापि गैरे आदर्श आचार संहिता के किसी भी प्रावधानों का अथवा किसी भी कानून के वैधानिक प्रावधानों का उल्लंघन नहीं किया है। मेरा संपूर्ण जीवन निष्कलंक रहा है और मेरे द्वारा सदैव भारतीय संविधान एवं कानून का पालन किया गया है। मेरे द्वारा कथित घटना के उद्बोधन में किसी भी जाति अथवा धर्म अथवा वर्ग विशेष अथवा व्यक्ति विशेष के बीच वैमनस्य पैदा करने विषयक कोई व्यक्तव्य नहीं है। ट्रांसक्रिप्ट में घटना का स्थान कार्यालय भारतीय जनता पार्टी आगर दर्शित किया गया है, इससे यह स्पष्ट प्रमाणित होता है कि यह राभा किसी सार्वजनिक चौराहे अथवा स्थान पर आयोजित नहीं की गई थी। यह सभा भारतीय जनता पार्टी के जिला आगर स्थित कार्यालय में केवल आमंत्रित भाजपा के सक्रिय कार्यकर्ताओं तथा पदाधिकारियों का मनोबल बढ़ाने के उद्देश्य से की गई थी। अतः आयोग द्वारा जारी नोटिस/सूचना पत्र को निरस्त कर दिया जाए।

4. Whereas, the Commission has carefully considered your reply dated 25.10.2020, on consideration of the part of the speech referred to in the complaint, the Commission is satisfied that the Statements therein amount to use of intemperate language transgressing the limit of decency. On due consideration of the complaint and your reply, the Commission has not found your reply satisfactory.

5. Now, therefore, the Election Commission hereby, reprimands you for violating the provisions of Para (1) and Para (2) of Part I of "General Conduct of Model Code of Conduct" and use of intemperate language transgressing the limits of decency and expects that you, being a responsible political leader, shall not repeat such indecent utterances during election time;

6. The Commission under Article 324 of the Constitution of India and all other powers enabling in this behalf, also bars Shri Mohan Yadav, Minister, Higher Education Department, Madhya Pradesh Government, from holding, anywhere in Madhya Pradesh, any public meetings, public processions, public rallies, road shows and interviews, public utterances in media (electronic, print, social media) etc. in connection with ongoing elections for One (1) Day on 31st October, 2020.

By Order.



(B.C. PATRA)
SECRETARY

To,
Shri Mohan Yadav,
Minister, Higher Education Department,
Madhya Pradesh Government
Madhya Pradesh.